

(2019) 10 DEL CK 0319

In the Delhi High Court

Case No : Criminal Writ Petition No. 2947 Of 2019, Criminal Miscellaneous
Application No. 38506 Of 2019

Anil Kumar Singhal & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 18-10-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 323, 341

Citation : (2019) 10 DEL CK 0319

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Sumit Chaudhary, Aaknasha Bansal, Kamna Vohra

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

1. Quashing of FIR No. 0488/2016, under Sections 323/341/34 IPC, registered at police station Bawana, Delhi is sought on the ground that the dispute between the parties stands amicably settled. Respondent no.2 is present in the court today and submits that he has settled the dispute with the petitioners without any undue pressure, coercion or pressure from any source whatsoever.

2. Notice.

3. Ms. Kamna Vohra, learned Additional Public Prosecutor for the respondent/ State accepts notice and submits that petitioners as well as respondent No.2/ complainant of this FIR, who are present in the Court have been duly identified by the Investigating Officer of this case.

4. Respondent No.2, present in the Court, submits that the dispute between the parties has been amicably resolved. Respondent No.2 further submits that now no dispute with petitioners survives and therefore, the proceedings arising out of the FIR in question be brought to an end.

5. Since the dispute stands amicably resolved between the parties, the petition is allowed and FIR No. 0488/2019, under Sections 323/341/34 IPC, registered at police station Bawana, Delhi and the proceedings emanating therefrom are quashed qua petitioners.

6. The petition stands disposed of. The other pending application also stands disposed of.